

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


Co. Appeal No. 369/252/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2018**

Name of the Company: Hetal Brijesh Ukani  
(Nirman Capital Services Pvt. Ltd.)  
V/s.  
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	APPELLANT	
2.				

**ORDER**

Advocate Ms. Vaibhavi Parikh is present for the Appellant

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

List the matter on 04.09.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 9<sup>th</sup> day of August, 2018